

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-4494/2018

New Delhi, this the 29th day of May, 2019

**Hon'ble Sh. R.N. Singh, Member(J)
Hon'ble Sh. Mohd. Jamshed, Member(A)**

1. Raghuraj (Aged about 45 years), Group 'C',
S/o Kanwar Pal,
Tech-1/TL, Northern Railway,
R/o House B-488, Gali No. 6,
Sonia Vihar, Delhi – 110094.

...Applicant

(through Mr. Ranbir Singh Sandhu)

Versus

Union of India through:-

1. The Secretary,
Railway Board,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager,
Northern Railway,
Baroda House, New Delhi.
3. The Divisional Railway Manager,
Northern Railway,
Panchkuia Road, New Delhi.

...Respondents

(through Mr. A. K. Srivastava)

ORDER(ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

Learned counsel for the applicant places on record a copy of the order No. 729-E/62/98/P-3 dated 01.04.2019 passed by the respondents, whereby the respondents have ordered that recovery of pay was made erroneously vide their letter No. 561-E/703/Restructuring of TL Staff/Elect./P-3-2016 dated 04.06.2018 and 09.08.2018 and, therefore, the same may be treated as cancelled and they have further revised the pay of the applicant.

2. The learned counsel for the applicant further submits that in view of such order dated 01.04.2019, the grievance of the applicant stands substantially satisfied and the now only grievance of the applicant is to the effect that on account of recovery made by them erroneously, during the month of October and November, 2018, the recovered amount is yet to be refunded by the respondents.
3. The learned counsel for the applicant submits that the applicant has already made a representation dated 15.05.2019 to the Divisional Personnel Officer in the Office of Divisional Railway Manager, Northern Railway, New Delhi for refunding the

amount which has erroneously been recovered from the applicant and the same is yet to be disposed of. A copy of the representation dated 15.05.2019 of the applicant is handed over by learned counsel for the applicant to the learned counsel for the respondents.

4. In view of the aforesaid, the O.A. is disposed of with direction to the Respondent No. 3 to consider the representation dated 15.05.2019 of the applicant and pass appropriate orders within four weeks from the date of receipt of certified copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(R. N. Singh)
Member(J)

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